

[Shri C. R. Pathabhi Raman]

Notification No. G.S.R. No. 594 dated the 11th April, 1964.

- (ii) The Apprenticeship (Second Amendment) Rules, 1964 published in Notification No. G.S.R. 751 dated the 16th May, 1964. [Placed in Library. See No. LT-2908/64].

12.17 hrs.

BUSINESS ADVISORY COMMITTEE

TWENTY-EIGHTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 1st June, 1964."

Shri Hari Vishnu Kamath: I do not want to object to any of the recommendations. But I just want to make a request with regard to item I, viz., discussion and voting of the supplementary demands for grants. I request that you may be pleased to exercise your discretion so that this item may get one hour extra, which is always there up your sleeve, and which can always be given by you in your discretion.

Shri S. M. Banerjee (Kanpur): I would like to support Mr. Kamath's request. There are two major items, viz., the Vigilance Commission and the Monopolies Commission which will have to be discussed. Therefore, more time should be given.

Mr. Speaker: The question is:

"That this House agrees with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 1st June, 1964."

The motion was adopted.

12.18 hrs.

CONSTITUTION: (NINETEENTH AMENDMENT) BILL—Contd.

Mr. Speaker: The House will now take up further discussion on clause 3 of the Constitution. (Nineteenth Amendment) Bill.

श्री विभूति मिश्र : (मोतीहारी) : अध्यक्ष महोदय, मैं जानना चाहता हूँ कि कांस्टिट्यूशन के १९ वें अमेंडमेंट के लिये कितना समय दिया गया है और वह कब खत्म होगा।

Mr. Speaker: Straightway it is difficult for me at present, because I have to find out how many speakers would be there. Clause 3 is under discussion. 1 hour more would be enough, I think. Then we can divide at 1.15.

Shri Ranga (Chittoor): What about third reading?

Mr. Speaker: I was thinking of 1 hour for the whole. I will allow third reading. Then, we can have half an hour for clause 3 and one hour for third reading. Shri Jain.

श्री मीर्यं (अलीगढ़) : क्या अध्यक्ष महोदय यह भी बतलाने का कष्ट करेंगे कि सदन कब तक बैठेगा।

अध्यक्ष महोदय : सदन ५ जून तक बैठेगा।

Shri A. P. Jain (Tumkur): Sir, the two hon. Members who have preceded me were both Members of the Joint Committee and they took a very intensive part in the discussions. I was also a member of the Joint Committee. If I am not revealing any secret or commit any breach of the privilege I can say that there are few Committees which have given such thorough consideration to the Bill as the Joint Committee on the Constitution (Seventeenth Amendment) Bill: